

(c) whether it is a fact that big cracks have appeared in the building due to sub-standard materials used and bad workmanship?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The expenditure on land and its development, buildings and equipment up to the end of October, 1969 is Rs. 717.15 lakhs (including foreign aid for equipment). The expenditure incurred on buildings is Rs. 408.98 lakhs.

Different buildings were completed at different times during the period 1961-62 to 1968-69. Some buildings are still under construction.

(c) No, Sir.

जैसलमेर हवाई अड्डा

3733. श्री ओंकार लाल बेरवा: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ऐसे समाचार मिले हैं कि जैसलमेर में निमित्त हवाई अड्डे के मानचित्र पाकिस्तान समर्थक कुछ तत्वों द्वारा पाकिस्तान के सुपुर्द किये गये हैं ;

(ख) यदि हां, तो क्या सरकार ने इस सम्बन्ध में किसी व्यक्ति को गिरफ्तार किया है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ग). एक पाकिस्तानी राष्ट्रिक ने, जो जैसलमेर में जुलाई, 1969 में गिरफ्तार किया गया, एक अन्य व्यक्ति को फंसाते हुए एक बयान दिया। उस व्यक्ति को भी गिरफ्तार कर लिया गया। जैसलमेर के हवाई अड्डे के मानचित्रों को पाकिस्तान को देने के बारे में आरोप जांच के दौरान सिद्ध नहीं हुए हैं।

DRESS REGULATIONS FOR MINISTERS GOING ABROAD

3734. SHRI K. LAKKAPPA :
SHRI A. SREEDHARAN :
SHRI S. M. KRISHNA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have prescribed any dress regulations for Central Government Ministers who go on tour abroad;

(b) if so, the details thereof;

(c) the number of Ministers together with their names who did not observe dress regulations during their tour abroad during 1969;

(d) if the reply to part (a) be in the negative the reasons for not prescribing the same when there is a national dress for India; and

(e) the steps taken or proposed to be taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) No such regulations have been prescribed by Government.

(b) and (c). Do not arise.

(d) and (e). In India there is a great variety of dress which is natural considering the variety of climate. Government have not, therefore, issued any orders prescribing any particular type of dress as the national dress for India. However, in order to foster the maintenance of correct standards, instructions recommending the use of certain types of dress by the officials on formal or ceremonial occasions and in offices were issued in 1954. It is open to the Minister to follow these instructions and it is not considered necessary to prescribe any rigid regulations in this behalf.

DISPLAY OF BANNERS AT PALAM AIRPORT IN CONNECTION WITH THE REQUISITIONED MEETING OF A.I.C.C.

3735. SHRI YASHPAL SINGH :
SHRI RABI RAY :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether his attention has been drawn towards the complaint of Shri H. V.

Kamath that display of banners in support of the Requisitioned Meeting of A.I.C.C. was allowed at the Palam Airport;

(b) if so, whether any permission was sought for and given; and

(c) whether similar facilities were allowed in the past to political parties?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). No such complaint has been received in my Ministry. On the 18th November, 1969, the Secretary, Accommodation Committee, Requisitioned Meeting of AICC Members (Delhi Session) requested the Aerodrome Officer, New Delhi, for permission to put up a Reception Office inside the compound of Palam Airport. Permission was granted for a Reception Counter in the Arrival Hall to enable the Committee Members to identify individuals. A desk insignia was also allowed on the Counter. Banners in support of the Requisitioned Meeting of the AICC were not displayed within the Delhi Airport area.

(c) I am not aware of any request made in the past by political parties for permission to display banners within the Airport area. The facilities mentioned in reply to parts (a) & (b) of the question have, however, been allowed for various other organisations and conferences.

SEIZURE OF CONFIDENTIAL PAPERS AT SAFDARJUNG AIRPORT

3736. SHRI SHARDA NAND : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a confidential file of Intelligence Bureau, Ministry of Home Affairs, Government of India, relating to the circulars and official instructions as well as postal delivery Zones was seized by the R.M.S. authorities at Safdarjung Airport from a postal bag, which was going to Pakistan, a few years ago;

(b) whether an enquiry in the matter was held; and

(c) if so, the action taken by Government against the officer responsible for this national offence?

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THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) and (c). Do not arise.

SETTING UP OF EDUCATIONAL INSTITUTIONS IN SCHEDULED CASTE AREAS OF MANIPUR

3737. SHRI M. MEGHACHANDRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the educational institutions so far set up in the Scheduled Caste areas of Manipur, namely Andro village, Sekmai, Khurkhum and Pheiyeng;

(b) whether it is a fact that in the village of Andro inhabited by at least 8,000 people, there is no High School; and

(c) if so, the steps taken to meet the educational backwardness in Andro and other scheduled caste areas of Manipur?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (c). The requisite information is being collected from the Manipur Administration and will be laid on the Table of the Sabha as soon as possible.

MURDER OF COLLIERY WORKERS OF DHANBAD COAL FIELD

3738. SHRI JYOTIRMOY BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Shri Ram Deo Singh, a C.P.I. (M) worker of Dhanbad Coalfield was murdered on the 18th September, 1969 at Madhuband Colliery while announcing the meeting to be addressed by Shri Mohammad Ismail, M.P., from a jeep;

(b) if so, how many persons were arrested by the Police;

(c) names and particulars of the persons arrested; and

(d) full details of the investigation conducted by the Police in this connection?